

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 17
(IB)-275(PB)/2019

IN THE MATTER OF:

Central Bank of India

Vs.

M/s. Abhinav Steel and Power Ltd.

.... Applicant/petitioner

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Respondent(s):-

Mr. Ashok Kumar, Adv. for IRP

ORDER

CA-1941(PB)/2019:-

The intimation with regard to the continuation of the IRP Mr. Shравan Kumar Vishnoi to function as RP along with the minutes of the CoC is taken on record subject to all just exceptions.

The application stands disposed of.



(M. M. KUMAR)
PRESIDENT

26.09.2019



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)